

Question**Question**

under the Central Government. In respect of IPKF casualties, as a special dispensation, Government have issued guidelines to various Government Departments and Public Sector Undertakings for priority in compassionate appointment, with suitable relaxation to the extent possible, specially regarding criteria for consideration of terminal benefits received, while assessing the need for such appointment.

State Governments have also made various provisions for giving employment assistance to the widows and dependents of the Army personnel who die in harness. Such provisions differ from State to State.

(c) For registration under Priority II

(a), the widows/dependents seeking employment assistance are required to apply on prescribed forms to the concerned Record Office which, in turn, forwards these applications to the Directorate General Employment & Training (DGET) and the Directorate General Resettlement (DGR). The responsibility for giving employment in these cases rests with DGET who provides vacancies, out of those referred to by different Departments, before releasing them to the Employment Exchanges.

For compassionate appointments, the applications are processed through the departmental channel, starting with the Commanding Officer of the Unit in which the deceased was last serving.

(d) Does not arise.

[English]

**STRENGTH OF JUDGES IN PATNA
HIGH COURT**

1373. SHRI RAM NARESH SINGH : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

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(a) the sanctioned strength and the number of judges and additional judges actually in position in the Patna High Court;

(b) the number of cases pending for disposal in the Patna High Court as per the latest available information;

(c) the reasons for unfilled vacancies in the Patna High Court; and

(d) the steps the Government propose to take in the matter and when the vacancies are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) As on 29-7-1991, the sanctioned strength of the Patna High Court was 35 permanent Judges. On that date, 29 permanent Judges were in position, leaving 6 vacancies of permanent Judges to be filled up.

(b) As on 13-3-1991, 66,190 cases were pending in the Patna High Court.

(c) and (d) The Chief Justice and the State authorities of Bihar have sent recommendations for filling up available posts of permanent Judges in the Patna High Court. The further process of consultation to fill up these vacancies is on. It is not possible to indicate precisely by when these posts are likely to be filled up.

EXPORT OF RICE AND COFFEE

1374. SHRI SRIBALLAV PANIGRAHI : Will the Minister of COMMERCE be pleased to state :

(a) the quantity and value of rice and coffee exported during the last six months;

(b) the companies which exported the rice and coffee together with the quantum exported by each company; and

(c) whether the exports were made against payment or barter, the details thereof in each case?